

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1640
ANSWERED ON:21.07.2014
SCHEMES FOR ORGANISED SECTOR WORKERS
Singh Shri Ganesh

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of the schemes being run by the Government in various parts of the country in the interest of labourers of organised sector;
- (b) the details of mechanism through which the implementation of the said schemes is being monitored; and
- (c) the other measures taken by the Government for the welfare of organized sector workers in the country?

Answer

MINISTER OF STATE FOR STEEL, MINES, LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI)

(a): The following Acts and Schemes framed thereunder, have been enacted for the welfare of organized private sector workers:

- i. The Employees' Provident Funds & Miscellaneous Provisions Act, 1952.
- ii. The Employees' State Insurance Act, 1948.
- iii. The Payment of Gratuity Act, 1972.
- iv. The Maternity Benefit Act, 1961.
- v. The Employees' Compensation Act, 1923.

(b): For implementation of the Employees' Provident Funds & Miscellaneous Provisions Act, 1952, the Employees' State Insurance Act, 1948 and Schemes made thereunder, autonomous organisations, namely, Employees' Provident Fund Organisation (EPFO) and Employees' State Insurance Corporation (ESIC) have been set up by the Government. As regards, the Statutes mentioned at (iii) to

(v) above, the responsibility to implement the provisions/rules made thereunder, lies with the Chief Labour Commissioner (Central) in respect of workers employed in central sphere and with respective State Governments in respect of workers employed in concerned States.

(c): Recently, the Government has approved a proposal for increase in wage ceiling for coverage under Employees' Provident Fund & Miscellaneous Provisions Act, 1952 from Rs. 6,500/- to Rs. 15,000/- per month and has also approved a minimum pension of Rs. 1,000/- per month to the pensioners under Employees' Pension Scheme (EPS), 1995. Also, ESIC provides unemployment allowance under Rajiv Gandhi Shramik Kalyan Yojana (RGSKY) to the insured person for a maximum period of 12 months (w.e.f. 01.02.2001) who has been rendered unemployed involuntarily on account of closure of factory/establishment, retrenchment or permanent invalidity not less than 40% arising out of non-employment injury.